

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Writ Jurisdiction)
W.P. (L) No. 6991 of 2012

.....
Dilip Kumar Verma Petitioner

Versus

The Employer in relation to the
Management of M/s NUVOCO
Vistas Corporation Limited through
its Chief Executive Officer, Jamshedpur Respondent

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

.....
For the Petitioner : Mr. Ujjawal Sinha, Advocate.
For the Respondent : Mr. Indrajit Sinha, Advocate.
Mr. Vijay Kant Dubey, Advocate.
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09/09.09.2021.

Learned counsel, Mr. Ujjawal Sinha, on the instruction of learned counsel for the petitioner, Mr. Saurav Arun, has submitted that one week's time may be granted to re-construct the file.

Learned counsel for the respondent, Mr. Indrajit Sinha assisted by learned counsel, Mr. Vijay Kant Dubey has no objection.

Considering the same, put up this case on 16.09.2021.

It is made clear that no further adjournment shall be granted in this case.

(Kailash Prasad Deo, J.)

Sunil/-